

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 1795/2015
MA. No. 2956/2015**

This the 10th day of September, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member(A)**

Dr. K C Verma,
Aged about 58 years,
S/o late Sh. Devi Lal,
R/o Sur Vatika, D-132, 2nd floor,
Lane 6, Laxmi Nagar, Delhi-110092

.... Applicant

(By Advocate: Mr. M.K. Bhardwaj)

Versus

1. Union of India
Through its Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan,
New Delhi.
2. Prasar Bharti,
Through its Chief Executive Officer,
2nd Floor, PTI Building,
Parliament Street,
New Delhi.
3. The Director General,
All India Radio,
Akashwani Bhawan,
Sansad Marg, New Delhi.
4. The Director General,
Doordarshan,
Doordarshan Bhawan,
Copernicus Marg, New Delhi.

.... Respondents

(By Advocate: Mr. Rajeev Sharma)

ORDER (ORAL)

By Hon'ble Justice B.P. Katakey, Member (J):

Heard learned counsel for the applicant and learned counsel for the respondents.

2. Mr. M.K. Bhardwaj, learned counsel appearing for the applicant prays for leave and permission to withdraw this OA with liberty to re-file the same challenging the subsequent event and also raising the pleas as raised in the present OA. The prayer, being not opposed by the learned counsel appearing for the respondents, is allowed. The OA is accordingly dismissed as withdrawn with liberty, as aforesaid.

MA No. 2956/2015:

In view of the above order, no further order is required in MA, the MA stands disposed of.

(K.N. Shrivastava)
Member (A)

(Justice B.P. Katakey)
Member (J)